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transport companies have been provided godowns But they deliberately do not shift there The owner of the godown whose godown caught fire has been allotted godowns but he does not want to shift from there The wonder of the godown but how does not want to shaft from there The Central Government should order them to shift immediately from there (Interruptions)

[English]

MR DEPUTY SPEAKER Now, we shall take up Private members' Business SHRI P P Kaliaperumal

15.46 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Tenth Report - *Approved*

[English]

SHRI P P KALIAPERUMAL (Cuddalore) Sir, I beg to move

"That this House do agree with the Tenth Report of the Committee on Private members' Bills and Resolutions presented to the House on the 29th April, 1992"

MR DEPUTY SPEAKER The question is

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th April, 1992"

*The Motion was adopted*

15.47 hrs.

RESOLUTION RE REJECTION OF PROPOSALS PERTAINING TO TRIPS ETC

[English]

MR DEPUTY SPEAKER Before we take up further discussions on the Resolution moved by Shri Rupchand Pal regarding

rejection of proposals pertaining to TRIPS, etc, I would like to mention that four hours and 28 minutes have already been taken on this Resolution, thus exhausting the time allowed for this discussion On the last occasion, the mover the Resolution, Shri Rupchand Pal was replying to the debate and he has already taken 12 minutes Therefore, to enable him to complete his speech, we may extend the time for 15 minutes I hope the House agrees

SEVERAL HON MEMBERS Yes

MR DEPUTY SPEAKER The time is extended by another 15 minutes

SHRI RUPCHAND PAL (Hooghly) Mr Deputy Speaker Sir, I will not take much time Since I spoke last, some developments have taken place and the negotiations in GATT had stumbled because of sharp differences between the US and the EC on questions of farm subsidy and other issues We know that it had been struck even in the first step The pall of gloom over the trade of the Uruguay Round might be cause of concern to many, who have been trying to build up their future primarily on multi-lateralism Now, this failure in GATT is going to wreck the Earth Summit which is going to take place in Rio in June That also will be a matter of serious concern to all of us All this is due to the recalcitrance, the arrogance and the protectionism of the US and its accomplices The protectionism of the developed countries has always been a source of major concern to the countries of the Third World, particularly in a new world situation when new equations are coming up, the US is trying to impose its will on the developing countries

15.49 hrs.

[SHRI P M SAYEED - in the Chair]

Sir, strangely enough, the US practices certain things, but they do not allow the developing countries to do it even if they need it most in their own background For example, we have discussed the subsidy issue here But, they have even given subsidy to their farmers for export of their grains We,

poor Indians are not allowed to provide subsidies on fertilisers. These agencies dominated by the US are telling us that we should discontinue the subsidy for our farmers.

There are many other examples which I am not going into. Many things have been discussed. Today even in the early hours, we were discussing that in this new world order of threats and sanctions. We, India, are being subjected to new sorts of threats. As you know, Carla Hills has been threatening all these days that retaliatory measures would be taken. Yesterday, an announcement had already been made that India would be subjected to retaliation under Special 301. I have already indicated that the acceptance of Dunkel proposal will greatly jeopardise our own interest.

I am happy to learn that the hon. Minister has said elsewhere that the Government of India will take every care to protect our national interest in vital areas like agriculture, textile, services, etc. One of the points I would like to add which has come up from all the discussion that has taken place at the national level is about our genetic resources. The multi-national companies are out to dominate the resources. We shall have to be very careful and try to protect them. In the projected new world, India will have to face many more threats. We have faced the threat in the case of rocket technology. They tried to pressurise the Russians on that score. We have faced the threat in the case of rocket technology. They tried to pressurise the Russians on that score. We have been threatened that if we supply rice to Cuba, there will be some sort of sanction or the other. There are pressures on the question of NPT. Now there is retaliation threat.

I have moved this Resolution because the Government has been speaking into voice. We have been noticing that while they have been speaking that it is discriminatory but at the same time some members belonging to the Government side were saying that if we agree to the proposals

relating to agriculture, to the proposals relating to textile, we Indians will be benefited. That is not so really. We have discussed that in detail. While initiating my Resolution, I had mentioned all those things.

The Government has made the assurance; the hon. Minister has also made this assurance on the floor of the House that before any final decision is taken, Parliament will be consulted and detailed discussions would be allowed to take place. My last point is, which I have made even at the beginning that it is a very complex issue which affects the whole nation. The people belonging to different disciplines came out with a memorandum, and the national seminars also expressed those views that the best way would be to institute a commission at the national level to go deeply into all the aspects of the Dunkel draft so that we can pick and choose. On the basis of the recommendations and report of such Commission, we can discuss and make final recommendation to the Government of India so that our future is safeguarded and our future generation should not accuse us that we have fallen into the trap of Dunkel and his accomplices.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) I have already in my reply to the debate requested the Mover of the Resolution that I have taken note of the views and I have requested him to withdraw his Resolution.

Once again I am requesting him to withdraw his Resolution.

SHRI RUPCHAND PAL In view of the request made by the hon. Minister and also the assurance given that it would be discussed in the House, I withdraw my Resolution.

*The Resolution was, by leave, withdrawn*

MR. CHAIRMAN. Now we go to the next resolution to be moved by Shri Satyagopal Misra..